

**THE HIGH COURT OF MEGHALAYA  
SHILLONG**

**ORDER**

**Dated, Shillong 24<sup>th</sup> March, 2021**

**No. HCM.II/03/2013/Estt/1116 :** In supersession of earlier notification(s) and circular(s) concerning functioning of subordinate Courts in the State, the Hon'ble, the Chief Justice is pleased to direct full physical functioning of subordinate Courts with full strength on a daily basis with effect from 1<sup>st</sup> April, 2021, until further order(s) while adhering to all COVID-19 protocol as may be applicable from time to time.

By order

**REGISTRAR (JUDICIAL SERVICE)**

**Memo. No. HCM.II/03/2013/Estt/1116-A**

**Dated, 24<sup>th</sup> March, 2021**

Copy to: -

1. The Registrar-cum-Principal Private Secretary to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong.
2. The Private Secretary to Hon'ble Mr. Justice R. V. More, Judge, High Court of Meghalaya, Shillong.
3. The Private Secretary to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya, Shillong.
4. The Private Secretary to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, Shillong.
5. The Advocate General of Meghalaya, Shillong.
6. The P.A to Registrar General, High Court of Meghalaya, Shillong.
7. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
8. The Director, Meghalaya State Judicial Academy, Shillong.
9. All District & Sessions Judges in the State for information and necessary action.
10. The Additional Advocate General of Meghalaya, Shillong.
11. The Registrar (Admn.), High Court of Meghalaya, Shillong.
12. The Joint Registrar-cum-OSD to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong.
13. The President/Secretary, all Bar Associations in the State.
- ✓ 14. The System Analyst, High Court of Meghalaya, Shillong for uploading the order in the official website.
15. Office file.



**REGISTRAR (JUDICIAL SERVICE)**